FORM NO. 21

(See rule 114)

	Putti Lol	Ap	plicant(S)
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Ι,	. '	SHEET	
Serial No.		OF DOCUMENTS	PAGI
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2 - Capy	of letition provere	re At. to A30	
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Certified t	hat the file is complete	in all respects.	
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Signature of S	Y. Q	bigitature or ab	"ALL

88/8E1.01 AD 13/1194 How Mr. S. N. proused J.M. Mr. Vice Seth, A.M. Hon None for the applicant. Shin Avil soivertana counselfor the respondents in present. Zist this cause on 18/3/84 for hearing & shiposed. ~ J.W). M.M. 10.3 94 French. Mr Josofa R. 10. Varmer Ve Herm. mo V. K. Selh. Am phonely CA Misery How for In spart of lun-12 ou a 18-5:99 18/5184 Hon. Mr. V.IC. Seth, A.M. Hon. Mr. R.K. Saxena, J.M. Nove forthe applicant. Shis Anil Sorastara teamed coursel for the cester clerts is present.
Appearsal of seconda thours
that the C.A. was fited as .
easy on Dec. PS & notices en experients M. C. Mardelly J. K. pr on Alda Messan Han have been issued from this Berch to the parties including the applicant on 5/3/13. However Sum Wed for Adur no R.A. has been thed sofar. It is further whice of that on the last several oceaning Such 171100 as 4/2/12, 13/7/13, 19/11/4 & poday: None susponers on betral of the applicant. Inview of this Position this abplication in dismissed for along the applicant alow of order gisky + J.M. A.M.

15. 4.93. adjourned to 12.5.93. 12.5.93 No sitting of D. D. adjourned to 13.7.93 while represent 13/7/93 Hon.Mr.S.N.Prasad, J.M. Hon.Mr.B.K. Singh, A.M. None responds on behalf of the Shri A.K. Chaturvedi, hriefapplicant. holder of Shri ANIL Srivastava, is present on behalf of the respondents. List this case on 9-9-93. 9:01-92 yound of 20-son cold di 29.10.93 proc Rowthle Sommy al D'os adjoin to 8.12 93 Proc SPISIS 537 my 04 D. DD

30.1.92 D.R. counsel to o.P. is prefent. Applicant is about. And he is ordered to file Ry sinder by 21/4/92 Reepondent's side is Arusent. Applicant to file Rejoisder by 20/7) Both the parties are absent. Applicant to tile Rysinder by 1119142 10-9-9 Both the parties ore absol-Applicant to the rejoinder by 9-11-92

9-11- gin Both the Panlies are absent A policout to tile Rejoinder by. 31.12.92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GINCUIT BENCH AT LUCINON

O.A./I.A. No. 130 1980(L)

Putti laj-_applicant(s)

Versus

· U · B Z . Respondent(s)

Sr.No. Date Orde.rs Hm. K.S. Pultapuramy, v.c. 7.10.00. Hon A-John A-M Admit. Emergent notices to file their reply on the main 4. Interim brayer. Call on 24-10-00 to consider the witerin Joragan. 801-AM. <u>or</u> Slamp (& P. s) was not available Hon & S Misra, AM 24 × 00. is adjourned to 21-11 Not for order on interim brages. · Yrisz OR. unhili Notices is used to Restondents, No Italy through Red Post fixery 21-11:00 to consider the enterin praye frit OR Notice were is used to the respondents fixed 15-11-014 21-11:00 to consider the interim parayer. Notice of Respondent No. 3, have been received back with the postal remark been tiled so tar. Submitted. 21-11-00. No Sitting, solyturned to 2411014 15/11/00 for order.



IN THE CENTRAL ADMINISTRATIVE TELBUNAL GIRCUIT DE MET AT LOCUNG.

O.A./TA. No. 130 1988(C)

Putti (cl -pplicant(s)

U.O.K. (K. Respondent(s)

17/109 OB

23/09 Do compliance with court's order of 23/09 no reply han been filed by the coursel for reports.

22-2 NO Sitting. Adjourned to 10/3/89

for heaving.

The No reply filed of the parties

10.3.89 Mon Kamberhinan Nath VC.

Hon May John Mark VC.

Hon May John Mark VC.

counsel for the both parties are powert before the Tribunal.
The core is adjourned to 7/4/89 for heaving.

31

A.M

6/4/08/08

No ruply filed by the larned coursel to the repolition as directed by the courts order dt. 23.109.

Submilted

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW



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VERSUS

DEFENDANT RESPONDENT

Serial Briof Order, Mentioning Reference How complied number if necessary with anddate of order of compliance and date non Dustice K. Hate ve. 25/9/04: Him. K. Obayya, Am. Sim Amil Sirrossorrag melles appearance on behalf of Spherite parties No 187. and files a reply on their behalf with application for condenation of delay. Sufficient case is showing Fredelay is concloned. The applicant many file systally within the weeks. The postal endorsement on the notice of apposite party 1848 42 celto signify that apposite party No. 24 4 was not net in the execusioner, the notice will have to go afresh Two applicant will the furnisher rented address of of within the weeks and therefor metices will be is seed to epposite Party 1174 and the case be listed for further orders on 12-10.09 the opposition " a start (; , ; ++.

(2) Mby

No Sitting Adj to 22-12-67.
Applicant & learned council to repolite are present.

The applicant was no the religion of the religion of spherite pw. I.

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as yet tomer notice. and not be sent to OP Be 3 mitted for IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH,

ALLAHABAD

(Circuit Bench at Lucknow)

O.A. 130 Jao()

Putti Lal & Others

Applicants

Versus

The Union of India, Railways ... Opposite Parties/
Resondents.

I N D E X

s.	No. Particulars	Page's
A.	Application	. 168
2.		9
	Seniority List dt.30.1.87	•
3.		
	Impugned order dt.755E/1-5/MB dated 28.9.88. Annexure. No.III	10-11
4.	Representation dt 20.6.88	. 12
5.	Annexure No. IV.	e e
	Representation dt. 12.7.86	. 13
6.	Annexure No.V:	
•	Impugned order dated 17.5.68	. 14
7.	An Vi Brde of this Hould VakaTatnama Court in Benious	Petito 15-16
8,	An VII herious Petit	
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4	Vakalet nama	24

(PRABHAKAR BISHNOT)
Advocate

Counsel for the Applicants.

ALLAHABAD.

(Circuit Bench at Lucknow)

OA 138 of 09(L)

Ruhd Lodge.

Nobed-tw 7. 10 88

Proshum

AN. 1.

S. 10 88 2.

Putti Lal S/o Sri Sajan

Dharampal S/o Sri Angan

M.S. Alexander S/o Sri H.H.Alexander.

All the above posted as Lorry Cleaners in the Office of D.R.M. Northern Railway, Hazratganj, Lucknow.

Versus

- The Union of India, through the Secretary, Railways, Rail Bhawan, New Delhi.
- D.R.M. Northern Railway, Hazratganj, Lucknow.
 - Sri D.P. Tripathi, father's name not known, Safai Wala posted under R.T.I., Northern Railway, Lucknow.

Details of the Application:

- Names of the applicants: I.
- I to III · 1. Putti Lal S/o Sri Sajan
 - Dharam Pal S/o Sri Angan
 - M.S.Alexander S/o Sri H.H.Alexander All posted as Lorry Cleaners in the Office of the D.R.M., Hazratganj, Lucknow.

contd..P/2

IV- C/o R.T.I. D.R.M. Office, Lucknow.

V- Address for Service of all notices.

C/o R.T.I.,

D.R.M. Office,

N.Railway, Lucknow.

- 2. Particulars of the respondents:
 - 1. The Union of India, through the Secretary, Railways, Rail Bhawan, New Delhi.
 - 2. D.R.M. Northern Railway, Hazratganj, Lucknow.
 - 3. Senior Divisional Personnel Manager, Northern Railway, Hazratganj, Lucknow.
 - 4. Sri D.P. Tripathi, father's name not known, Safai Wala, posted under R.T.I., Northern Railway, Lucknow.
- Particulars of the order against which application is made.

The application is against the following orders:

- (i) Order No. 755E/1-5 MB Divn.
- (ii) Dated

28.9.88

- (iii) Passed by D.R.M. Northern Railway Hazratganj.
- Jurisdiction of the Tribunal:

The applicants declare that the subject matter of the order against which they seek redressal is within the jurisdiction of the Tribunal.

5. Limitation:

The applicant further declares that the application is within the limitation prescribed in Sec. 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case:

The facts of the case are given below: -

- (1) That the applicants are working as cleaners for lorries owned and operated by the department and their next promotion is as Drivers of Lorries.
- (2) That the department maintains a seniority list of Lorry cleaners which was published on 5.2.87 and is Annexure-I.
- (iii) That by the impugned order Annexure-2, the respondent No. 4 Sri D.P.Tripathi has been assigned his seniority below Sri Bal Karan Yadav item No. 6 in Seniority List Annexure-I and above Sri Putti Lal No. 7 of the Seniority list, thus making respondent No. 4 senior to all the applicants, and giving the respondent No. 4 a chance to be posted as a driver in near future against the vacancy which is shortly expected to arise. This will prejudice the claim of the applicants and will mean giving the respondent No. 4 undue advantage against the applicants.
- (iv) That the order No. 755E/1-5/MB Divn dated 28.9.88 contained in Annexure-2 is arbitrary, illegal and unjust on the following grounds amongst others: -
 - (a) That the impugned order is dated 28.9.88 contd...P/4

and purports to decide representations dated

20.6.88 made by the applicants. In fact the

applicants never made any representation dated

A.3.

20.6.88. The representation dated 12.7.88 made

by applicants has not been considered. In fact

before making such an order, representation

against the proposed seniority should have been

invited and decided. The applicants therefore had

no opportunity of making representation against

the impugned order. The impugned order is thus

arbitrary as no opportunity was given to the

applicants for making a representation against it.

- That the respondents No.4 had in fact made no representation against the seniority list contained in Annexure-I and it has become final on 6.3.87 after one month of its publication and no representation on the subject could be entertained after the time fixed.
- (c) That respondent No. 4 was only a Safaiwala. He had no claim to the job of a cleaner.
- (d) That change of category from Safaiwala to Cleaner could only be made by the competent authority and not by A.M.E. In fact the competent authority has not sanctioned the change of category from Safaiwala to that of a Cleaner in the case of Respondent No. 4.
- (e) That in fact respondent No. 4 Sri D.P. Tripathi was never drafted as Cleaner by the A.M.E. much less as

early as 16.1.83. Had it been so the respondent would have been working as a Cleaner since 16.1.83. In fact the respondent No. 4 has not worked as a Cleaner for a single day. The record is being manupulated to accommodate the respondent No. 4 to give him undue benefit over and above the applicants. Had the respondent been working as cleaner since 16.1.83 his name would have found place in the seniority list of cleaners published as late as 30.1.87.

- (f) That in fact there did not exist any post of cleaner in the year 1983 and respondent No. 4 could not be posted as cleaner in the year 1983.
- In case respondent No. 4 would have been appointed as cleaner in the year 1983 would have been posted along with the applicants and others of the list in the office of D.T.I. Lucknow.
- (h) No post existed on 16.1.83 of a cleaner and no vacancy existed, how could respondent No. 4 be appointed as cleaner. In fact Truck No. URU 5449 was received on 1.1.83 and the drivers of other vehicles operated it and the persons shown in the list dated 30.1.87 Annexure -I are cleaners worked with those drivers time to time. The posting of respondent No. 4 was not in existence at that time.
- (i) That the respondent 4 is drawing his pay even

at present as Eafaiwala and not as cleaner.

by this Hon'ble Court on the preliminary point and other issues raised by the applicants were not thought to be necessary to be considered. These issues have become vital after passing of the impugned order. Hence this petition again.

7. Relief(s) sought:

In view of the facts mentioned in para 6 above the applicants pray for the following reliefs: -

- 1. That the order No. 755E/1-5/MB Divn. dated 28.9.88 passed by D.R.M. respondents no. 2 be quashed.
- 2. Costs of this petition be awarded to the applicants.
- .8. Interim order if prayed for

Pending final decision on the application the applicants seek issue of the following interim order: -

That this Hon'ble Court be pleased to stay the operation and implementation of the of the impugned order No.755E/1-5/MB Divn. dated 28.9. passed by the respondent No. 2 as contained in Annexure II and the respondents be restrained from posting the respondent No. 3 as a Driver in any vacancy unless and until the all the applicants are absorved as Drivers.

Details of remedies exhausted:

The applicants declare that they have awailed of all the remedies available to them under relevant service rules.

The applicants made representation dated 12.7.88 and it has been rejected. Am. 3

The applicants further declare that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other bench of the Tribunal.

- Particulars of Bank Draft/Postal Order in respect 11. of the application fees.
 - No. of Indian Postal order DD 067029
 - Name of the issuing Post Office Lucknow
 - Date of issue of Postal Order. 29, 9, 88
 - Post Office at which payable
- Details of Index. 12.

An Index in Duplicate containing the details of the documents to be relied upon is enclosed.

- List of enclosures : 13.
 - Seniority list dated 30.1.87 Annexure I
 - 2. Impugned order Annexure II
 - 3. Representation dt. 20.6.88... Annexure III
 - Representation dated 12.7.86.. Annexure IV
 - Impugned order dated 17.5.68 Annexure 2 of petition No. 67/88 .. Annexure V
 - Order passed by this 7 Petition filed earlier. 8 Vakalah Hama

VERIFICATION:

I. Putter Land aged about 24 years S/o working as cleaner under

R.T.I. Office of D.R.M. Lucknow do hereby verify that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place: Lucknow

· 52 41 et

Dated: 5. 10.88 (Signature of Applicant No.71)

Through

(PRABHAKAR BISHNOT

Advocate.

То

The Registrar, Central Administrative Tribunal, Allahabad Bench,

Lucknow.

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Lucknow Dt. 30 Jen No.8473/1-5/87/L.Cleaner

for information to staff concerned. If there is any representation of staff, it should be submitted to this office within a months time for necessary action, other wise it will be treated as final having a CJ/LKO and GFO/LSL/MGS Forwarded to RIL/LkiO, Supdt. Electic

NORTHERN RAILWAY

No.755E/1-5 / MB Divn.

Divisional Office, Lucknow, Dated: 28.9.88

The DTI/LKO.

The Electrical Supdt.LKO A ea, Lucknow.

The GFO/DSL/LKO

The Supdt. C&W/Lucknow.

Sub: - Interpolation of Shri D.P. Tripathi, Safaiwala as Lorry Cleaner in grade Rs. 750-940 (RP).

On carefull consideration of the representation of Lorry cleaners dt. 20.6.88 and 12.7.88 and rem in compliance of the direction dt. 21.7.88 in the case of Shri Kix Sant Ram & others Ys Union of India Registration No.67 of 1988(L) of Hon ble Court of Central Administrative Tribunal Allahabad, Circuit Bench Lucknow, the seniority of Shri D.P. Tripathi as lorry cleaner, has been decided. Accordingly the seniority of D.P. Tripathi hasbeen placed below Shri Bal Karan Yadav and above Shri Putti Lal. The seniority list has been revised and issued accordingly. Copy of seniority list is being sent seperately for information of staff and placing one copy on Notice Board.

for Divl. Mly. Manager, Lucknow.

Copy to:- Shri Sant Ram Lorry Cleaner under RTI/LKO for information to the applicants in reference to their representation dt. 20.6.88.

Meded Som cots.

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तेवा में

भीमाच मण्डल रलके प्रंचनक उठरेठ लक्ष्मक ।

महोदय,

सिक्नय शिवेदन यह है कि हम सभी प्रार्थी श्रीमान् जी ते निम्निशिक्षा प्राथना करते हैं।

यह कि हम सभी नारी क्लोनर आरठटी एआईए लड़नऊ के अधीन कार्य कर रहे हैं। यह कि हम सभी लारों कामिरों का प्रमोधन लारी द्वादवरों के अावा अन्य किसी पद पर मही है है

ाह कि हम सभी बनानरों को धात हुआ है कि सफादवाला भी दुर्गा प्रसाद नियाठी अधीन ती 0डबल्यू०रत० लखनऊ की विरिष्ठला हम तभी है बीचे निविचत व करके धरिष्ठ ष्ठीव्यविक्षीव लक्ष्मक है पत्र संव 755 ई/1-5/एमबी के दवारा आर टी आई लक्ष्मक के वहां स्थानान्तरण किया गया है।

आतः श्रीभान् जी स हम सभी लारी क्लीनरों की प्रार्थना है कि हम सभी नोगीं की धरिष्या यथा स्थान रक्षे की कृपा की जाय। आपकी महाम कृपा क्षोगी । धन्यवाद.

प्राथिका

1. सीताराम (जिल्हा) पुरती नान किलेका

2. राम नाधराक्रमास् धर्म पान किलेका

3. जयकरन जेन्द्रिक्त नार्थाक्रमास्य धर्म पान किलेका

4. सन्त राम राजाराज व्याक्रमास्य व्याक्य व्याक्रमास्य व्याक्य

प्राधीमा

तेवा में,

श्रीमान् मण्डल रेलवे प्रबन्धक, उत्तर रेलवे. MGFIS.

महोदय,

सविनय निवेदन है कि हम प्राधीजनों ने आपते अपने प्राधना-पत्र दिनांक 20-6-88 द्वारा प्रार्थना की थी इसके पहले भी दो प्रार्थना-पत्र दे चुके हैं कि सपाद्याला भी दुगा प्रसाद त्रिपाठी को वरिष्ठता कुम में हम तभी अवस्त्रिक्रहें 9 1नी। क्लीनरों से नीचे लोना चाहिए क्योंकि हमन लोग क्लीनर के पद पर कार्य कर रहे हैं दुगा पुताद को 16-1-85 ते क्लीनर के पद पर कार्य करता ुआ बताया गया है। ।डी 0पी व्योगमूत्र तं० 755-ई/1-5/एम/बी/ड्राइयर दिनांक 17-5-88और तंळाई-11-6-87-एल दिना के 30-7-88। जो कि गलत है, यह कटगरी बदलकर आये हैं पहले तपाईवाला के पद पर कार्य करता था।

अतः पुनः प्रार्थना है कि वरिष्ठता तूची की जांच की जाय और हमलोगों की वरिषठता बरकरार रखें, जूनियर आदमी को हमलोगों ते ती नियर न करें। कूपया एक हफते के अन्दर वरिषठता सूची पुका शित कर दें अन्यथा हमलोगों को न्यायालय में जाने की अनुमति प्रदान करें।

पार्था गण

I - तीताराम स्टिश्टिश

2- राधेमान शस्ति लाला

2171-1121 3- रामनाध

4- जय करन तिंह े ते श्रेक्त रेज

5- तन्तराम

6- वाल करन यादव

7- पुल्ली लाल

8- ध्रम गाल स्टार्ज पाएक

9- एम एत अलेक्जेंडर 💎 🕦 🤄 िर्धानिक

प्रतिलिपि:-

Harted June coty

1- महाप्रबन्धम । का मिक। बहाँदा हाउस, नई दिल्लीत करें। 2- वरिषठ मण्डल यांत्रिक अभियन्ता, उठरें ० तक्षनंत्र।

6 Signification Ans

NO REFERRED BATLWAY

No.755_B/TXXXII.B. Driver

Elvisional Office, Lucknow.

Dat od (7 -5-1988

N. Railway, Lucknow.

Subs Interpolation of Shri D.P.Tripathi, Safaivals as Cleaner in grade Rs. 196_232(RS).

Shri D.P.Tripathi, Safaivala, under CWS/LKO, had represented to this office for interpolation of his name at the appropriate place in the seniority list of Lorry Cleaner in grade Rs. 196-232(RS) in view of the fact that he was drafted as Cleaner by the AME on 16.1.83.

The representation of Shr D.P. Tripathi was examined and after careful consideration it has been decided by the competent authority that his name should have been fitted at the appropriate place in a bound have been fitted at the appropriate place in a bound have been fitted at the appropriate place in a bound have shring item No. 5 of seniority list of Lorry cleaners is sued under this office letter No.847K/1-6/87/L-Cleaner wated 30.1.87.

Accordingly, his name has been fitted at the appropriate place, as mentioned in foregoing para, with the approval of the competent authority.

This may be given wide publicity amongst the Lorry Cleaners, working under you, and representations, if any, may be obtained and forwarded to this office not later than 31.5.28. In case no representation is received by this date, the seniority list will be treated as final.

for Gr. Divi. Personnel Officer, Luckney.

Copy to Shri D.P. Tripathi, Safaiwala, under CWS/LKO, in ref. to his application dated 10.8.87.

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COURT NO. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD. CIRCUIT BENCH AT LUCKNOW.

Registration (O.A.) No. 67 of 1988

Sant Ram & others

Applicants.

Varsus

Union of India and others

Respondents.

Hon ble Ajay Johri, A.M.

In this application, received under Section 19 of the Administrative Tribunals Act XIII of 1985, the applicants have challenged the order dated 17.5.1988 passed by the Senior Divisional Personnel Officer, Northern Railway, Lucknow in regard to fixation of the seniority of respondent no.4. According to the applicant a seniority list of Lorry Cleaners already exists, which is placed as Annexure '1' to the application and which was issued on 30.1./5.2.1987 and inspite of this seniority list it became final in 1987 by the impugned order of 17.5.1988, The respondents are interpolating the name of respondent no.4, who is working as a Safaiwala above item no.5 in the, seniority list placed as Annexure 'l' to the application. Against this order representations were invited and the last date was fixed as 31.5.1988, but according to the applicant, this letter was received by R.T.I., Northern Railway, Lucknow on 15.6.1988, much after the expiry of the date fixed for making representations. Inspite of the date having crossed

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the applicants represented on 20.6.1988 vide Annexures 9 & 10 to their application. This was followed by a reminder on 12.7.1988 but the respondents have not taken any action on these representations:

- The learned counsel for the applicants requests 2. that a direction be issued to the respondents to decide the representations immediately or at least before any promotions are mide.
- З. It is noted that though the applicants have invoked departmental remedy in this case and put up representations and the period of six months has not expired, therefore, the application is not maintainable at this stage, The being made now & expedition. It fact remains that the request is only for disposal of the representations before any promotions are made. It is accordingly directed that the respondents should desidex take a decision on these representations immediately and specially before making any promotions, as contended by the learned counsel. The application is disposed of in the above terms.

Dated: July 21, 1988.

An7.

IN THE CENTRAL ADMINISTRATIVE PRIBURAL, ADM. BEACH,

(Circuit bench at Lucknow)

- 1. Sent Fem 5/0 521 Khalei
- 2. Bal Karen Yedav s/o SI1 Ram Nath.
- 3. Putti Lel S/o sri sajan
- 4. Charampal W/o bil Angan
- 5. M.S. Alexander S/o Sti H.H. Alexander.

All the above posted as Lorry Cleaners in the Office of E.F.M. Northern Railway, Hazratganj, Lucknow.

Versus

- 1. The Union of India, through the Secretary, ~ Railways, Rail Shawan, New Delhi.
- 2. D. R. M. Northern Railway, Harratganj, Lucknow. ~
- 3. Senior Divisional Personnel Manager, Northern Railway.
- e. Sri D.V.Tripathi, father's name not known, Safai wale posted under R.T.I., Northern Wallway, Lucknow.

Datails of the Application . -

- 1. Names of the applicants :
 - 1. Sant Ram o/o sri khalai
 - 2. Sal Raran Yadav S/o Sri Fam Nath.
- I to III 3. Patti Lal 5/0 SEi Sajan
 - 4. Ineram Pal 2/o bri angen
 - 5. M.S. Alexander S/o Sri M.H. Alexander
 All posted as Lorry Cleaners in the office
 of the D.R.M. Mazzatgaj, Lucknow.

C/o R.T.I. D.R.M. Office, Lucknow.

V- Address for Service of all notices.

IV.

C/o H.T.I. D.R.M.Office, N. Rly. Lucknow.

- 2. Particulars of the respondents a
 - 1. The Union of India, through the Secretary, Enilways, Fail Shawan, New Delhi.
 - 2. D.R.H. Northern Railway, Hagratganj, Lucknow.
 - 3. Senior Divisional Personnel Manager, Northern Railway, Hazratganj, Lucknow.
 - 4. Sri D.P.Tripathi, father's name not known, gafai wala, posted under R.T.I., Northern Railway, Lucknow.
- 3. Particulars of the order against which application is made.

The application is against the following orders

- (1) Order No. 755-E/E. M.B. Driver.
- (11) Dated

17.5.86

- (111) Passed by Senior Divisional Personnel
 Officer, D.F.H. Office Worthern Railway
 Hazzatganj.
 - (v) Subject in brief : Fixing of Semiority of Respondent No.4 Eri D.P. Tripathi.
- . Jurisdiction of the Tribunal -

The applicants declars that the subject matter of the order against which they seek redressal is within the jurisdiction of the Tribunal.

contd...P/3

W/

5. Limitation .

The applicant further declare that the application is within the limitation prescribed in Sec. 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case :

The facts of the case are given below : -

- (1) That the applicants are working as cleaners for lorries owned and operated by the department and their next promotion is as Drivers of Lorries.
- (2) That the department maintains a seniority list of Lorry cleaners which was published on 5.2.87 and is Annexure-I.
- (iii) That by the ispugned order Annexare—2, the respondent No. 4 ari D.A.Tripathi has been a seigned his seniority below ari Jai Karan singh item No. 4 in Seniority List Annexare—I and above ari Sant Ram item No. 5 of the bendority list, thus making respondent No. 4 senior to all the applicants, and giving the respondent No. 4 a chance to be posted as a driver in near future against the vacancy which is shortly expected to arise. This will prejudice the claim of the applicants and will mean giving the respondent No. 4 under advantage against the applicants.
- (17) That the order No. 755-E/T/AB.Driver dated 17.5.88 contained in Annexare -2 is arbitrary, illegal and unjust on the following growness amongst others -
 - (a) That the impugned order is deted 7.5.88 and invites representations against the order as to reach the order of the respondent No.3

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not later than 31.5.88 making it clear that

if no representation is received by 31.5.88 the
sendority list will be treated as final. The
impugned order was received in the office of the
R.T.I. on 15.6.88. The applicants therefore had
no opportunity of making representation against
the impugned order. The impugned order is thus
arbitrary as no opportunity is given to the
applicants for making a representation against it.

- tation against the semiority list contained in Annexure-I and it has become final on 6.3.87 after one month of its publication and no representation on the subject could be entertained after the time fixed.
- (d) That respondent No. 4 was only a saisiwals. He had no claim to the job of a cleaner.
- could only be made by the competent authority and not by A.M.E.. In fact the competent authority has not sanctioned the change of category from safaiwale to that of a Cleaner in the case of Respondent No.4.
- That in fact respondent No. 4 Bil D.P. Tripathi was never drafted as Cleaner by the A.M.E. much less as a saily as 16.1.83. Had it been so the respondent would have been working as a Cleaner since 16.1.83. In fact the respondent No.4 has not worked as a Cleaner for a single day. The record is being

contd....7/5



manupulated to accommodate the respondent No.4 to give him undue benefit over and above the applicants. Had the respondent been working as cleaner since 16.1.83 his name would have found place in the seniority list of cleaners published as late as 30.1.87. There was no justification to invite objections up to 31.5.86 when the order itself was passed on 17.5.86.

- could not be placed above the applicants who have been officiating as drivers time to time while the respondent No. 4 had never officiated as driver even for a single day.
- (9) That the applicants have passed the requisite list for driver, while no such list has been passed by respondent No. 4

7. Relief(w) sought s

In view of the facts mentioned in para 6 above the applicants pray for the following reliefs: -

- That the order No. 755-E/T M.B.Driver dt. 17.5.88 passed by Senior personnel officer D.F.M. Office respondent No. 3 be quashed.
- Costs of this petition be awarded to the applicants.

t. Interim order if prayed for

Pending final decision on the application the applicants sawk issue of the following interim order: -

Contd....P/6

That this hon'ble Court be pleased to stay the operation and implementation of the impugned order No. 755-WT M.B. Driver dated 17.5.86 passed by the senior Divisional Personnel Officer as contained in Annexure II and the respondents be restrained from posting the respondent No. 4 as a briver in any vacancy unless and until the all the applicants are absorved as privers.

9. Details of remedies exhausted :

The applicants declare that they have availed of all the remedies available to them under the relevant service rules.

The applicant No. I made representation. but received no reply.

10. Matter not pending with any other court etc.

The applicants further declare that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other beach of the Tribunal.

- 11. Farticulars of Bank draft/Fostal Order in respect of the application fees.
 - 1. No. of Indian Postal order.
 - 2- Name of the issuing Post Office
 - 3. Date of issue of postal Order
 - 4- Post office at which payable.

Details of Indec.

An Index in Suplicate containing the details of the documents to be relied upon is en closed.

1 Man Pehin Polex Pax 16-7 Semiority list dated 30.1.87 - Annexure I 8 Impugated order Annexite II 2. Result of the list passed by 3. C szuxenná -----Applicant No. 1 statements showing that applie at No. I officiated as Driver from 14.5.85 to 4.3.86 Annexures 4 & 5 || 5. same as above showing application from 5.9.66 to 4.3.87 ---- Annexure No. 6 1 6. same as above showing application 13 from 5.3.87 to 4.10.87

Same as above showing applications from 7. 5.10.87 to 13.11.87.

Representation duted 20.6.88 6.

Another Representation dated 20.6.88.

Representation dated 12.7 88 17

I. Sant Ram aged about

years 5/0 sri khalai working as cleaner under R.T.I. office of D.R.M.

Luckness do hereby verity that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Flaces Lucknew

Dateus

(Signature of Applicant No. 1)

To

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Registrar, Central Administrative Tribunal, Allahabad Bench, Lucknow,

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माम ग्रहासत	को अपना वकील नियुक्त कर देता हूँ कि इस मुकहमा हारा जो कुछ पैरवी व जवाव करें या लौटावें या हमारी अं करें या सुलहनामा व इकव से हमारे बा अपने हस्ताक्षर उठावें या कोई रुपया अमा व दाखिल किया हुआ रुपया रसीद लेवें या पंच नियुक्त सब कायंवाही हमको सर्वथा करता हूँ कि हर पेशी पर स्व जाता है उसकी जिम्मेदार जाता है उसकी जिम्मेदार विकास से अस्व परवा सकतानामा लिख दिया प्रा	में वकील महोदय बदेही व प्रश्नोत्तर बदेही व प्रश्नोत्तर बदेही व प्रश्नोत्तर बाल दावा तथा अप से दाखिल करें अ करें या हमारी या अपने या हमारे स्त करें—वकील म स्वीकार है और वसं या किसी अपने बां में एक तरफ	स्वयं अथवा अन्य करें या कोई कागज़ री करावें और रूप गील निगरानी हर गौर तसदीक करें या विपक्षी (फरीका हस्ताक्षर युक्त (व होदय द्वारा की होगी मैं यह भी परोकार को भेज मेरे खिलाफ फैं	ा वकील त दाखिल या वसूल गारी ओर गम्भकद्दमा सनी) का स्तखती) गई वह स्वीकार स्ता रहुँगा स्ता हो
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	G-i-	महीता	सन	86 B. Bo

In the Central Administrative Tribunal Bench, Sitting at Lucknow. 12/

Registration No.138 of 1988 (L).

BETWEEN:

Putti Lal and others.

-----Petitioners/ Applicants

AND

Union of India and others.

-----Respondents/ Opp-parties

Application for Condonation of Delay in filing counter reply.

The respondents above named beg to state as under :-

- 1. That there is a legal cell in the office of respondents which is entrusted to look-after all the legal matters pending in any court/tribunal of that area.
- 2. That after receiving the notice of a case the legal cell sends the same to the concerned department for its comments. Thereafter the legal cell give final touch to the comments and sends it to the Railway Advocate engaged a to defend the said case.
- 3. That in the present case the comments of

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concerned department were not received by the legal cell in time due to administrative lapses and therefore the counter could not be prepared in time.

- 4. That as soon as the comments were received, the same was duly forwarded to Railway Advocate for preparation of counter reply.
- 5. That delay in filing counter reply is not intentional or deliberate on the part of the respondents.

-Prayer-

Wherefore, it is most respectfully prayed that delay in filing counter reply may kindly be condoned and the same may be taken on record.

Lucknow, dated, 27-4-89

(JASWANT RAI) Div. Personal Offices In the Central Administrative Tribunal Bench, Sitting at Lucknow.

14

Registration No.138 of 1988 (L).

BETWEEN

Putti Lal and others.

----Petitioners/ Applicants

AND

Union of India and others.

----Respondents/ Opp-parties

Fixed for:

COUNTER REPLY.

I, JASWANT RAI

working as

Div/ Penome of coin the Office of Divisional
Railway Manager, Northern Railway, Hazratganj, Lucknow,
do hereby state as under:-

- l. That the above named person is working in the office of respondents No.1 and 2 and is fully conversant with the facts stated hereinbelow:
 - That the above named person has read the claim application, understood its contents and has been authorised by the respondents no.1 and 2 to file this counter reply.
 - 3. That the contents of paras 1 to 5 of the application do not call for a reply.

Jacob de Rose.

OUTS STITUTE OF



- 4. That reply to the contents of para 6 of application is as under:-
- (i) That the contents of para are denied as stated. It is true that the applicants are working as Lorry Cleaners in scale Rs.750-940(RP) but their next promotion is Lorry Cleaner in scale Rs.775-1025 (RP) and not Driver of lorries.
- (ii) That the contents of para are denied as stated.

 The seniority list dated 5.2.87 was provisional and representations if any were called for finalisation of the seniority list as would be evident from perusal of Annexure No.1 itself.



Myo

copy of representation dated 10.8.87 is being filed herewith as <u>Annexure No.R-2.</u>

That after careful consideration of the representations submitted by the applicants and that of Sri D.P.Tripathi alongwith the documents of his claim for working as Cleaner since 1983, which happens to be earlier to that of petitioners, Sri D.P.Tripathi, the respondent No.4 was correctly been assigned seniority below Sri Bal Karan Yadav, Item No.6 and above Sri Putti Lal, Item No.8 in the final seniority list dated 28.9.88 contained in Annexure No.2 to application.

The next promotion of Lorry Cleaners
in scale Rs.750-940 (R.P.) is Lorry Cleaner
scale Rs.775-1025 (RP) and not as Lorry Drivers.
50% of vacancy of Lorry Drivers in scale
Rs.950-1500 (RP) are filled from amongst Lorry
Cleaners in scale Rs.775-1025 (RP) on senioritycum-suitability basis provided they fulfil
all other formalities viz. having Driving
License of heavy motor vehicles and educational
qualifications etc.



That the contents of para are categorically denied. The said order No.755E/1-5/MB Divn. and the final seniority list dated 28.9.88

contained in Annexure No.2 to application is perfectly legal, just and has correctly been issued after careful consideration of the representations submitted by the applicants as well as by Sri D.P.Tripathi and in compliance with the directions dated 21.7.88 of Hon'ble Central Administrative Tribunal in Reg.No.67 of 1988.

- (a) That the contents of para are categorically denied. The representations and objections against the interpolation of Sri D.P.Tripathi at the appropriate place in the seniority list of Lorry Cleaners were duly invited vide office letter No.755-E/1-5/M.B. Divn. dated 17.5.88 as contained in Annexure No.5 to this application. The applicants also made their representations dated 20.6.88 and 12x 12.7.88 respectively (Annexures No.3 and 4) against the said order.
- (b) That the contents of para are denied. The respondent no.4 did make representation which was duly considered.

A STATE OF THE PARTY OF THE PAR

That the contents of para are denied as stated.

Sri D.P.Tripathi, Safaiwala was posted as

Cleaner on adhoc basis and was ordered that

he shall be utilised as Lorry/Van Driver during casualties vide Annexure No.R-l to this reply.

- (d) That the contents of para are categorically denied. Additional Divisional Railway Manager(T) the competent authority had duly approved the placement of Sri D.P.Tripathi at the appropriate place in the seniority list of Motor/Lorry Cleaner (P.P.69 of File No.755 E/1-5/M.B. Divn.).
- (e) That the contents of para are denied. The explanation is already given in the above noted paragraphs. Annexures R-1 and R-2 to this reply would further clarify the same.
- (f) That the contents of para are denied. Sri D.P.

 Tripathi was utilised on Truck No.U.R.U.5449.
- (g) That the contents of para are denied. The reply is already given in above paragraphs.

That the contents of para are denied. The Truck No.5449 belongs to C & W Supdt. under DRM/LKO and the petitioners were not working under C & W Supdt. hence their operating the vehicle is not correct.

- (i) That the contents of para are categorically denied. Sri O.P.Tripathi is drawing his pay as Cleaner and not as Safaiwala.
- (j) That the contents of para do not call for a reply.
- 5. That in view of facts and circumstances stated hereinabove, the applicants are not entitled to claim any relief.
- 6. That at this stage no interim relief can be granted to the applicants.
- 7. That the contents of paras 9 to 13 of application do not call for reply.

Lucknow, dated, 274.89

<u>Verification.</u>

I, the above named official do hereby verify that the contents of paras 1 and 2 of this reply are true on the basis of personal knowledge and those of paras 3 to 7 of this reply are believed by me to be true on the basis of records.

Lucknow, dated, 27: 4:89

5-1418)

To, The Divisional Rly, Manager, N. Rly. Lucknow.

Sir,

Sub: My utilisation as Cleaner from the post of Safaiwala administrative ground.

Ref: My previous application dt. 17.3.80, 26.7.82, 8.9.83, 22.10.85 and 3-3-86 and 1.4.87 on the above subject.

With due respect I beg to state that I was ordered to be utilised as Cleaner under CWS/LKo w.e.f. 16.1.83 vide AME (C&W) letter No AME/Misc/Driver/82-83 dt. 16-1-83 (copy enclosed) in the interest of administration. I am working as cleaner in grade Rs. 196-232 (RS) in complience to the above orders, under CWS/LKO since 16-1-83 but my pay had been charged as Safaiwala in grade Rs. 196-232(RS). Now my pay has not been charged by the CWS/LKO even as Safaiwala for the last 3 months.

In support of my claim, I am enclosing 22 memos, which were issued to me by CWS/LKO in last 3-4 years, addressing me as cleaner. Although, I had obeyed the orders of administration and working as Motor Driver in grade Rs.260-400(RS) on Sr. DOS's staff car, neither myseniority in the cadre of cleaner has been fixed nor I am being paid officiating allowance for the post of Motor Driver in grade Rs.260-400 (RS). Needless to mention that I posses proper 'Driving Licence and had passed the requisite trade test for the post of Driver grade Rs.260-400(RS).

In view of my proceeding statement, I apprach your goodself with the request that:-

- 1. My salary for the last 3 months may kindly be paid to me. I am at the verge of the starbation due to non-receipt of my salary.
- 2. I may kindly be assigned proper seniority in the cadre of cleaner.
- 3. I may be promoted as Driver in grade Rs. 260-400 by virtue of my seniority in the cadge of cleaner and my having passed the requisite trade test besides the payment of officiating allowance.

Thanking you,

DA/As above.

Yours faithfully.

Sd/(Durga Prasad Tripathi)
Presently officiating as Driver on
Vehicle No. Attached to Sr.DOS.

10.8.87

Assit. Personnel Officer N. R. Lko.

Annexure No. R-2

Rui

NORTHERN RAILWAY

No.AME/Misc/Driver/82-83

Divisional Office. Lucknow. Dt.16.1.83

Sub :- Utilisation/Posting of Shri Durga Prasad Tripathi as cleaner.

With immediate effect Shri Durga Prasa Tripathi at present working as Safaiwala grade \$.196-232 is posted ascleaner on adhoc basis only as a temporary measure the same grade of pay.

CTXR/Lucknow shall utilise Shri Durga Prasad Tripathi as a Lorry/van Driver during casulities.

> Sd/-(B.L. Kanojia) AME (C&W) LKO.

CTXR/:LKZ@ Sick Line.

C/- APO (G) for presessing necessary papers.

C/- TXR/Control for necessary action.

Assii. Peronnel Officer
N.R. Lko.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

(Circuit Bench at Lucknow)

KV

Putti Lal & Others,

Vs.

Union of India & Others,

C.M. An. 263/US(4

Case No. 138/88L

Fixed for 12.10.89.

APPLICATION FOR INTERIM RELIEF.

In the above noted petition it is respectfully submitted as follows:

- 1. That the above petition was filed in the month of October, 1988 and notices were issued to the Opp. Parties to file Written Reply and Counter Affidavit to show cause as to why the petition be not allowed.
- 2. That this Hon! ble Court had considered it fit not to grant any interim relief unless 0.P. Were heard.
- 3. That the O.Ps. have not filed any reply as wet and ar are hurrying to complete the formalities and post the O.P. No. 2 as a driver over and above the applicants who are senior to him and who have the right to be posted in the next vacancy.

..... 2

That in case the O.P. Sri D.P. Tripathi is posted as a driver in the vacancy just created, the petitionax would become infructuous and the petitioners shall suffer irreparable loss.

It is therefore, prayed that Interim Relief prayed for in the petition be granted to the petitioners and the O.P. No. 1&2 be restrained from appointing O.P. No. 3 as a Driver in any vacancy during the pendency of this Petition.

PETITIONERS,

(Prabhakar Bismoi)
Advocate

Lucknow.

Dated: September, 1989.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD, (CIRCUIT BENCH AT LUCKNOW)



Putti Lal & Others,

V So

Union of India & Others,

.. OPP. PARTIES.

CMSE NO. 138/88 L.

AFFIDAVIT

I, Sant Ram aged about 32 years, son of Khelai, R. T.I. Garrage, Charbagh, Lucknow, do hereby solemnly affirm as below:

- 1. That the deponent named above is the pretaktioner.
 Pairokar of the case and is well conversant with the facts
 of the case.
- 2. That the contents of paras 1 to 4 of the accompanying application are true to the personal knowledge of the deponent.
- 3. That the O.P. No. 1 & 2 are hurrying to complete the formalities and post O.P. No. 3 as the Driver.
- That in case this Hon'ble court does not restrain the O.P. No. 1 & 2 from appointing the O.P. No. 3 as a



• • • • (2) • • •

driver, the petition filed, shall become infructuous and the O.P. No. 3 shall be posted in a vacancy to Which the petitioners are entitled being senior to Op. No. 3. 210017177

LUCKNOW.

DEPONENT.

DATED: SEP T.)6 1989.

VERI FI CATION

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge and those of para 4 are believed by me to be true.

Signed and verified this 26 Day of September, 1989 within court premises at Lucknow.

क्रीन्त्र()

DEPONENT.

I identify the deponent who has signed before me.

ADVOCATE Sign Court, Alloha was 26/9/17 65/249 26/9/vp

Solomnly offirmed before ne on 26/9/00 at 11.20 Am by & Suntham the deponent who has been identified by P. Bishanoi servocate Hish cout was ghave substred nyself. by the Examp the debout that The under Dand the Cartents of the affident with ch have been year at and Explained lyne 2019/04

	Ole THE	CENTRAL AD INISTRATIVE TRIBUNAL LUCKNOW BENCH, ILCKNOW
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NO.CAT/LKO/Juo1/ 4729 TO 4732 Dated: Registration No. O.A. No. 13 A/88 @

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[66 S. Prablakan Bish ver worked and of the applicants are interested in pursuing the Maller they may make some office absence.

absence.

Flagge take notice that the applicant above named has presented an application a copy of thereof is enclosed Gerewith which has been egistered in this Tribumal has fixed 15# day of hours show-cause as to why the petition so not admitted. Counter may be filed within weeks. Rejoinder, if any, to be #MA filed within weeks thereafter.

If, no appearance is made on your behalf, you pleader of by some on duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given my hand and the seal of the Tribunal this 1: 46 day of March 13 199 .

> Behandes For Dy. Registrar

(m.m.)

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CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

Aur

O.A. No.138 of 1988 (L)

Butti Lal

Applicant.

Versus

Union of India & others

Respondents.

25.9.1989

Hon'ble Justice K. Nath, V.C.

Hon ble Mr. K. Obayya, A.M.

Shri Anil Srivastava makes appearance on behalf of opposite parties No. 1 & 2 and files a reply on their behalf with application for condonation of delay. Sufficient case is shown, the delay is condoned. The applicant may file rejoinder within two weeks.

The postal endorsement on the notice of opposite party No.3 which has been returned to this office seenes to signify that opposite party No.3 was not met. In the circumstances, the notices will have to go afresh. The applicant will furnish revised address of opposite party No.3 within two weeks and thereupon notices will be issued to opposite party No.3 and the case be listed for further orders on 12.10.89.

muked 319 A.M.

Sd/-

V.C.

// True Copy //

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Gentral As the Tribunal Lucknow B ach,

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IN THE CENTRAL ABMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Orp. Rosidoncy
Lucknow - 225 001

(Registration No. /30 of 1999) (2)

No.CAT/LKO/Jud/CB/

Dulta Lel

APPLICANT(S)

VERSUS

Gandhi Bhawan, Orp. Rosidoncy
Lucknow - 225 001

Applicant(s)

VERSUS

GATAL RESPONDENT(S)

If, no apperance is made on your behalf, your pleader or by some one duly authorised to Act and pleader or behalf in the said application, it will be he and decided in your absence.

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For DEPUTY REGISTRAR

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Acqistered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Ono Residoncy Lucknow — 226 001

(Registration No. /30 of 199)

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this	day of		198 •
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